report from Central Vigilance Commission (CVC) about any review meetings held by them on functioning of Central Public Sector Enterprises (CPSEs).

(b) to (d) Do not arise.

Delisting of loss making PSUs

548. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether it is a fact that Government is planning to delist the Loss-making and sick public Sector Undertakings (PSUs) which have scope for little investor interest;
 - (b) if so, the details thereof;
 - (c) the number of PSUs which fall in such categories;
 - (d) the reason of therefor, and
- (e) the remedial measures being taken by Government to bring them into profit making undertakings?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) No Sir.

- (b) to (d) Does not arise.
- (e) The concerned administrative Ministries/Departments of the Central Public Sector Enterprises (CPSEs) take various steps including financial restructuring, business restructuring, infusion of funds for expansion/modernization/manpower rationalization, payment of liabilities, etc. for transforming these CPSEs into profit making CPSEs. Further, the Government of India established the Board for Reconstruction of Public Sector Enterp (BRPSE) in December, 2004 for advising the Government for strengthening, modernizing, reviving, and restructuring of CPSEs.

Based on the recommendations of BRPSE, the Government approved revival of 43 CPSEs, envisaging a total assistance of Rs. 26,956 crores (cash assistance of Rs. 4,726 crores in the form of infusion of funds and non-cash assistance of Rs. 22,230 crores in the form of waivers/write offs of interest/loans, conversion of loans into equity, etc.) from Government of India.